

Central Administrative Tribunal
Principal Bench

O.A. No. 1518 of 2000

New Delhi, dated this the 27th August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Rahul Dhingra,
S/o Shri P.C. Dhingra,
R/o Qr. 508, Tihar Jail Complex,
New Delhi-110064. Applicant

(By Advocate: Shri Sunil Kumar)

Versus

1. Lt. Governor of Delhi,
Delhi.
2. Shri S.S. Harit,
Inspector General (Prisons),
New Delhi.
3. Shri S.S. Sidhu,
Dy. I.G. (Prisons),
New Delhi. Respondents

(By Advocate: Mrs. Meera Chhibber)

ORDER (Oral)

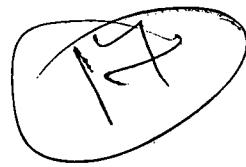
S.R. ADIGE, VC (A)

Applicant impugns Respondents' order dated 13.7.2000 dismissing him from service with immediate effect under Article 311 (2)(d) of the Constitution.

2. We have heard applicant's counsel Shri Sunil Kumar and Respondents' counsel Mrs. Meera Chhibber.

3. We are informed that applicant had filed an appeal against the aforesaid order on 17.7.2000, but without waiting for it to be disposed of, he rushed to the Tribunal and filed the OA on 9.8.2000.

4. As the impugned order dated 13.7.2000 is



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an appealable order, and applicant has filed an appeal which has not yet been disposed of by respondents, we dispose of this O.A. with a direction to Respondents to dispose of the aforesaid appeal in accordance with law under intimation to applicant within four weeks from the date of receipt of a copy of this order.

5. Till the appeal is disposed of Respondents should not compel applicant to vacate the Govt. accommodation which presenting is under his occupation. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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